

File No. J-12021/10/2009-JR
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi. Dated 23rd May, 2017

To

The Principal Accounts Officer
Department of Legal Affairs,
Lok Nayak Bhavan, 3rd Floor,
'C' Wingh, Khan Market
New Delhi – 110003

Subject: Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 29 Gram Nyayalayas in the State of Kerala— regarding.

Sir,

I am directed to convey the sanction of the President of India for the payment of Rs. 3,75,00,000/- (Rupees Three Crore Seventy Five lakhs only) towards Central assistance (Rs. 3,65,40,000/- towards Non-Recurring and Rs. 9,60,000/- towards Recurring Expenditure) for establishing and operating 29 Gram Nyayalayas in the State of Kerala intimated to this Department vide Government of Kerala's letter No. 73584/C3/2016/Home dated 24.01.2017.

2. As per the guidelines, the Central Assistance for meeting the **non-recurring expenditure** will be limited to Rs 18.00 lakhs per Gram Nyayalaya for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is released / disbursed to the State Government as advance payment for meeting the cost of setting up of a Gram Nyayalaya. The grant of Rs. 3,65,40,000/- (70% of non- recurring expenditure) is, therefore, presently released towards first installment for meeting the non-recurring expenditure in respect of **29 Gram Nyayalayas** in the State of Kerala. The remaining 30% of the Central Assistance to the State Government in this regard shall be disbursed to the States upon State Government furnishing the documentary evidence of the Gram Nyayalaya having been established in the identified premises.

3. Also, as per the guidelines, central assistance for meeting the **recurring expenditure** is limited to Rs.3.20 lakhs per *completed year of operation* of a Gram Nyayalaya and released to the States for the first three completed years of operation of the Gram Nyayalaya. The grant of Rs. 9,60,000/- is, therefore, released towards first installment for meeting the recurring expenditure for the first year in respect of 3 functional Gram Nyayalayas namely Gram Nyayalaya, **Chadaya-mangalam**, Gram Nyayalaya, **Nedumkandom**, Gram Nyayalaya, **Parassala** in the State of Kerala.

4. The expenditure involved is debitable to Demand No. 61 during 2017-18 under Major Head – 3601-Grant-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head – 06.101 –Central Assistance /Share Grant for Infrastructural for Judiciary, Detailed Head- 02. – Assistance to State Governments for Establishing and Operating Gram Nyayalayas, Object Head-57.02.31- Grant-in-aid General.

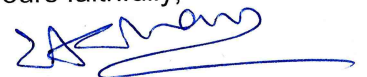
5. The concerned State Government is requested to utilize this amount during the current financial year 2017-18. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

6. In respect of both recurring as well as non recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

7. This sanction has been entered in the Register of Grants at Serial No. 04 at page No. 01-02.

8. This issues with the concurrence of IF Division, Ministry of Law and Justice vide their Dy. No. 577 dated 05.05.2017

Yours faithfully,



(Z.A. Khan)

Under Secretary to the Government of India
Ph:011-23072139

Copy to:-

1. Chief Secretary, Government of Kerala, Secretariat, Thiruvananthapuram-695001
2. Secretary, Home Department, Government of Kerala, Secretariat, Thiruvananthapuram.
3. Secretary, Finance Department, Government of Kerala, Secretariat, Thiruvananthapuram.
4. Registrar General, Kerala High Court, Marine Drive, Kochi-682031.
5. Accountant General, Government of Kerala, MG Road, Thiruvananthapuram 695 001
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi – 110001.
8. Budget Section, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
9. Secretary General, Supreme Court of India, New Delhi.
10. Reserve Bank of India, Central Accounts Section, Nagpur, Maharashtra.
11. Deputy Secretary (Finance) , Legislative Department, Fourth Floor, Shastri Bhawan, New Delhi
12. NIC Unit, Jaisalmer House, New Delhi for uploading on the website of Department of Justice
13. Concerned File.
14. Guard File
15. Spare copies – 5.



(Z.A. Khan)

Under Secretary to the Government of India